

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI**

ST/00280/2008

[Arising out of Order-in-Appeal No. 118/2008 (SLM) ST, dated 12.09.2008
passed by the Commissioner of Customs & Central Excise (Appeals), Salem]

M/s.S.R. CONSTRUCTIONS

APPELLANT

Versus

COMMISSIONER OF CENTRAL EXCISE, SALEM

RESPONDENT

Appearance:

For the Appellant None

For the Respondent Shri K.P. Muralidharan, AC (AR)

CORAM:

Hon'ble Shri D.N. Panda, Judicial Member
Hon'be Shri Madhu Mohan Damodhar, Technical Member

Date of hearing/decision **09-03-2017**

FINAL ORDER NO. 40494/2017

Per D.N. Panda:

None present for the appellant.

2. Learned departmental representative says that the penalty is recoverable from the appellant, while the duty and interest has been paid.

[Handwritten signature]



3. Considering the length of pendency in Tribunal, which is nine years old and also the appellant has not come up to place its defence today even though notice was issued on 14.02.2017, it appears that appellant has no cause to pursue the appeal further. Accordingly that is dismissed.

(Dictated and pronounced in open court)

 16⁰³ 2017

(MADHU MOHAN DAMODHAR)
TECHNICAL MEMBER

Suband 14-3-2017

(D.N. PANDA)
JUDICIAL MEMBER

ksr



प्रमाणित प्रति/Certified True Copy

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